

**CORRIGENDUM CUM OFFER OPENING PUBLIC ANNOUNCEMENT
TO THE SHAREHOLDERS OF
LARK TRADING AND FINANCE LIMITED**

CIN : L34102UP1987PLC009222

**Registered Office: Flat 101, Surya Bagh, Surya Complex, Phase II, Mahamoorgunj, Varanasi- 221010
Tel. No. : (0542) 2220331; Email-Id : larktradingfinance@gmail.com**

This Advertisement is being issued by VC Corporate Advisors Private Limited, on behalf of Mr. Ankit Tayal, Mrs. Shivani Khera, Mr. Hari Om Tayal and Mrs. Gurnvanti Jain (hereinafter collectively referred to as "the **Acquirers**") pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI (SAST) Regulations**") in respect of Open Offer ("**Offer**") for the acquisition of 13,67,600 (Thirteen Lakhs Sixty Seven Thousand Six Hundred) fully paid-up equity shares of Rs. 10/- each, representing 26.00% of the equity and voting share capital of Lark Trading and Finance Limited (hereinafter referred to as the "**Target Company**" or "**LTFL**"). The Detailed Public Statement ("**DPS**") pursuant to the Public Announcement ("**PA**") made by the Acquirers has appeared in The Financial Express (English Daily) all editions, Jansatta (Hindi Daily) all editions, Mumbai Lakshadweep (Marathi Daily Mumbai edition) and Kalantar (Bengali Daily Kolkata edition) on 03.04.2017.


- The Offer Price is Rs. 12.86/- (Rupees Twelve and Eighty Six Paise Only) per equity share payable in cash ("**Offer Price**"). There has been no revision in the Offer Price from the price mentioned in Letter of Offer.
- Committee of Independent Directors ("**IDC**") of the Target Company recommend acceptance of the Open Offer made by the Acquirers, as the Offer Price of Rs. 12.86/- (Rupees Twelve and Eighty Six Paise Only) per equity share is higher than the amount as certified by the Chartered Accountant, includes interest towards delay in payment beyond the scheduled payment date and in adherence with the parameters as set out in Regulation 8(2) of the SEBI (SAST) Regulations 2011. The recommendation of IDC was published in the aforementioned newspapers on 26.12.2017.
- There has been no competitive bid to this Open Offer.
- The Letter of Offer ("**LOF**") has been dispatched to all the Public Shareholders of the Target Company on 20.12.2017.
- Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in, the website of Metropolitan Stock Exchange of India Limited (MSEIL), www.mesi.in and also on the website of Manager to the Offer, www.vccorporate.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
 - In case of physical Shares:** Eligible Person(s) may participate in the Offer by confirming their consent to participate in this Offer on the terms and conditions as set out in the PA, DPS and LOF. They can participate by submitting an application to the Seller Member on the plain paper giving details regarding their shareholding and requisite documents as mentioned in the LOF. The Seller Member/ Shareholder has to deliver physical share certificates and other relevant documents along with the TRS to the Registrar to the Offer through Registered Post/ Speed Post/ Courier/ Hand Delivery so as to reach the Registrar within two days from the closing of the Tendering Period.
 - In case of Dematerialized Shares:** Eligible Person(s) may participate in the Open Offer by approaching their respective Selling Member and tender shares in the Open Offer as per the procedure along with other details. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 06.04.2017. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its letter no. SEBI/HO/CFD/DCR1/OW/P/2017/0000020307/1 dated August 24, 2017 which have been incorporated in the LOF. The Reserve Bank of India vide letter dated November 17, 2017 have granted their no objection to the Acquirers for the proposed change in management and control of the Target Company.
- The shareholders are required to note that in the event Selling Member of any Eligible Shareholder is not registered with BSE as trading member / stock broker, then that Eligible Shareholder can approach any BSE registered stock broker and can register himself by using quick unique client code (UCC) facility through that BSE registered stock broker (after submitting all details as may be required by such BSE registered stock broker in compliance with applicable law). In case the Eligible Shareholder is unable to register himself by using quick UCC facility through any other BSE registered stock broker, then that Eligible Shareholder may approach the Company's Broker, viz. JRK Stock Broking Private Limited, to register himself by using quick UCC facility.
- Any other material change from the date of PA:** Not Applicable
- Schedule of Activities:**

Activity	Original Date	Original Day	Revised Date	Revised Day
Date of the Public Announcement	March 24, 2017	Friday	March 24, 2017	Friday
Publication of Detailed Public Statement in newspapers	April 03, 2017	Monday	April 03, 2017	Monday
Last date for making a Competing Offer	April 26, 2017	Wednesday	April 26, 2017	Wednesday
Identified Date*	May 08, 2017	Monday	December 13, 2017	Wednesday
Last Date by which Letter of Offer was to be dispatched to the shareholders	May 16, 2017	Tuesday	December 20, 2017	Wednesday
Date of commencement of tendering period	May 23, 2017	Tuesday	December 28, 2017	Thursday
Date of closure of tendering period	June 05, 2017	Monday	January 10, 2018	Wednesday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	June 19, 2017	Monday	January 24, 2018	Wednesday

* Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the parties to the Share Purchase Agreement including persons deemed to be acting in concert with such parties) are eligible to participate in the Offer any time before the Closure of the Offer.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS:

	VC CORPORATE ADVISORS PRIVATE LIMITED
	SEBI Registration No. INM000011096 (Contact Person: Mr. Anup Kumar Sharma) 31, Ganesh Chandra Avenue, 2nd Floor, Suite No. 2C, Kolkata-700 013 Phone No: (033) 2225-3940, Fax: (033) 2225-3941, E-mail: mail@vccorporate.com

Place: Kolkata

Date: 27.12.2017